

[Shri Vayalar Ravi]
the President may, by order suspend the operation of all or any of the provisions of this Act for such period as he thinks fit and make such incidental and consequential provisions as may appear to him to be necessary or expedient for administering the Union Territory in accordance with the provisions of Article 239'

What does Art. 239 of the Constitution say? It says this. There are two kinds of Union Territories. One is, Goa, Pondicherry and so on. The other is, Lakshadweep and so on. One is elected assembly and the other is where there is direct control. What does Article 356 of the Constitution say? Sir, may I read out Art. 356?

MR. DEPUTY-SPEAKER: Yes.

SHRI VAYALAR RAVI: Article 356 of the Constitution says this:

'If the "President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the provisions of this Constitution, the President may, by proclamation

(a) assume to himself all or any of the functions of the Government of the State.

Under sub-clause (3) of the same Article the proclamation 'shall' be laid before each House of Parliament' and it will cease to operate if it is not approved by them within two months. So, is obligatory this under-sub-clause (3) it is obligatory on the part of the Government to place it before the House.

MR. DEPUTY-SPEAKER: Please take your seat. I have understood your point. You say about States like Goa, Pondicherry etc. There are States like Mizoram. This does not apply. But even so, there are certain precedents where they have been laid on the Table of the House. I

hope the Government will lay it on the Table of the House during the course of the day or the next day.

SHRI EDUARDO FALEIRO: Let the Prime Minister make a statement. A person cannot impose his will on the whole country. (*Interruption*).

श्री राम बिलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं आप का ध्यान नेपाल की ओर खींचना चाहता हूँ जहाँ हज़ारों की संख्या में भारतीय रुकें हुए हैं। वहाँ पर जनतंत्र माम का कोई चीज नहीं रह गई है। बी० पी० कायराता जैसे लोगों की जेल में बन्द कर दिया गया है।

(*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Bona, you please take your seat. Now Papers to be laid on the Table, Shri Barnala

12.08 hrs

PAPERS LAID ON THE TABLE
PREVENTION OF CRUELTY (CAPTURE OF
ANIMALS) RULES, 1979

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Prevention of Cruelty (Capture of Animals) Rules, 1979, (Hindi and English versions) published in Notification No. SO 1056 in Gazette of India dated the 24th March, 1979, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-4377/79].

DRAFT NATIONAL POLICY OF EDUCATION, 1979 AND ANNUAL REPORT AND REVIEW OF LALIT KALA AKADEMI, NEW DELHI FOR 1977-78.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE

(DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Draft National Policy of Education, 1979 (Hindi and English versions) [*Placed in Library. See No. LT-4378/79.*]

(2) A copy each of the following papers (Hindi and English versions):—

(i) Annual Report of Lalit Kala Akademi, New Delhi, for the year 1977-78.

(ii) Review by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1977-78 [*Placed in Library. See No. LT-4379/79.*]

STATEMENT RE. RECENT VISIT OF THE MINISTER OF EXTERNAL AFFAIRS TO USA

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a statement regarding my visit to the United States of America from 20th to 25th April, 1979. [*Placed in Library. See No. LT-4380/79.*]

CENTRAL EXCISE (NINTH AMENDMENT) RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): On behalf of Shri Zulfikarulla; I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 617 in Gazette of India dated the 21st April, 1979, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-4381/79.*]

श्री जमीरुल बालूची (मधुरा) : उपाध्यक्ष जी प्राप मुन नहीं रहें हैं । इस तरह स कैस काम चलगा । व्यवसाय)

उपाध्यक्ष महोदय : बापड़ी जी, प्राप जो कहना चाहत थ, कह चुके । अब प्राप सांत रहिए ।

Now, Shri Dhanik Lal Mandal to make a statement.

PRESIDENTS' ORDER DATED 27-4-79 IN RELATION TO UNION TERRITORY OF GOA, DAMAN AND DIU

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Mr. Deputy-Speaker, Sir, I beg to lay on the Table a copy of Order published in Notification No. S.O. 234 in Gazette of India dated the 28th April, 1979 notifying President's order dated the 27th April, 1979 in relation to Union territory of Goa, Daman and Diu, issued under section 51 of the Government of Union Territories Act, 1963. [*Placed in Library. See No. LT-4383/79.*]

12.09 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
MINUTES

SHRI RAM DHAN (Lalganj): I beg to lay on the Table a copy each of the Minutes of the First to Fifty-second sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CRASH LANDING OF INDIAN AIRLINES BOEING-737 AT MADRAS AIRPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I call the attention of the Minister for Tourism and Civil Aviation to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported crashlanding of Indian Airlines Boeing-737 at Madras Airport on the 26th April, 1979."